

Under Circulation

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.**

REVIEW APPLICATION NO. 50 OF 2006

IN

ORIGINAL APPLICATION NO. 828 OF 2002

THIS THE 15th DAY OF September, 2006.

HON'BLE MR. A.K. SINGH, MEMBER-A

Union of India & Others ... Applicants

Versus.

Hanumanji & Others ... Respondents

O R D E R

I have perused the Review Application as well as Misc. Application no. 2552 of 2006 for condonation of delay. The grounds taken in the Review Application for condonation of delay are not convincing. Hence, the Misc. Application no. 2552 of 2006 for condonation of delay in filing the Review Application is dismissed.

2. Even if the Review Application is considered on merits, no error apparent on the face of record is noticed under order 47 Rule 1' of CPC. The points made in the R.A. and the submissions made therein do not alter either the material facts of the case or the complexion of the case or bring out any apparent error in the order, vis-à-vis the facts on record. Hence the Review Application is dismissed on merits as well as limitation.

A.K. Singh
MEMBER-A

GIRISH/-